

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH  
COURT – IV**

29. CP(IB)-1381(MB)/2020

CORAM:

SHRI RAJESH SHARMA  
MEMBER (Technical)

SMT. SUCHITRAKANUPARTHI  
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **31.08.2021**

Name of the Parties: Sahyadri Starch and Industries Pvt. Ltd.  
Vs.  
Shri Tradco India Pvt. Ltd.

SECTION 9 OF INSOLVENCY AND BANKRUPTCY CODE, 2016

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**ORDER**

**The Court is convened through Video Conference.**

1. Mr. Ayush J. Rajani, Ld. Counsel for the Petitioner present.  
Ms. Apurva Gupta, Ld. Counsel for the Corporate Debtor present.
2. Counsel for the Corporate Debtor seeks time to file reply. Time granted.
3. Counsel for the Corporate Debtor is directed to file reply within two weeks by duly serving the copy to other side.
4. List this matter for final hearing on **01.10.2021**.

**Sd/-**  
**RAJESH SHARMA**  
**Member (Technical)**  
/skd/

**Sd/-**  
**SUCHITRA KANUPARTHI**  
**Member (Judicial)**